Government to proclaim this as a national tragedy and rush assistance to the people of Kerala immediately. ...(*Interruptions*)... Sir, please don't hesitate. Sir, this is the time of grief for the people of Kerala. Sir, please help us. Kerala is demanding a help from you, from the whole nation. Sir, please help us. Thank you very much.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with Zero Hour mention made by the hon. Member.

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री अशोक सिद्धार्थ (उत्तर प्रदेश)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री भूपेन्द्र यादव (राजस्थान): उपसभापित महोदय, मेरा कहना यह है कि ...(व्यवधान)... मेरा प्वाइंट ऑफ ऑर्डर रूल 258 के तहत है। अभी जो श्री देरेक ओब्राईन ने प्रश्न उठाया। ...(व्यवधान)... मेरा यह कहना है कि उससे पहले उनको रूल 23 और रूल 24 पढ़ना चाहिए। रूल 24 में फ्राइडे को ढाई घंटे के बाद जो गवर्नमेंट बिजनेस है, उसे लिया जा सकता है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, Statement by Minister. Shrimati Krishna Rai.

## STATEMENTS BY MINISTERS - contd.

# Status of implementation of recommendations contained in the Thirty-seventh report of the Department-related Parliamentary Standing Committee on Agriculture

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्रीमती कृष्णा राज): महोदय, मैं पशुपालन, डेयरी और मत्स्यपालन विभाग (डी.ए.डी.एफ.), कृषि एवं किसान कल्याण मंत्रालय की अनुदान मांगों (2017-18) के संबंध में विभाग संबंधित कृषिं सबंधी संसदीय स्थायी समिति के सैंतीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूं।

## ...(व्यवधान)...

श्री उपसभापितः अगर आप इस तरह का माहौल रखेंगे, तो किस तरह से बहस और बातचीत हो सकती है? ...(व्यवधान)... इस तरह से वेल में आना और शोर करना शोभा नहीं देता है। ...(व्यवधान)... डा. डी.पी. वत्स। ...(व्यवधान)... ज़ीरो ऑवर में बड़े महत्वपूर्ण सवाल सामने आ रहे हैं, उनको आप सुनिए। ...(व्यवधान)... यह आपको शोभा नहीं देता है। ...(व्यवधान)...

DR. D. P. VATS: Sir, due to frequent and deliberate disruptions in the House leading to adjournment, planned, important Business not being carried out has caused anguish and resentment in public throughout the nation. ...(Interruptions)... The conduct of hon. Members is being discussed even in Armed Forces. MPs have a very low esteem in the eyes of the public. Mere persuasion is not working out. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned till 12.00 noon.

The House then adjourned at fifty-five minutes past eleven of the clock.

The House reassembled at twelve of the clock, MR. CHAIRMAN in the Chair.

#### ORAL ANSWER TO OUESTION

# Starvation deaths in the country

\*256.SHRI HUSAIN DALWAI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Ministry has any definition for starvation or hunger death;
- (b) if so, the details thereof along with the details of criteria for arriving at this definition;
  - (c) if not, the reasons therefor;
- (d) the number of starvation or hunger deaths reported in the last four years, Statewise and year-wise; and
- (e) whether the Ministry has analysed the reasons for these deaths despite a Public Distribution System to distribute subsidized ration to the poor, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): (a) to (e) A Statement is laid on the Table of the House.

## Statement

(a) to (e) The Department of Food & Public Distribution has not defined starvation or hunger death. However, whenever any case of alleged starvation death comes to the notice of this Department, the same is referred to the concerned State/UT. No State/UT has so far reported any incidence of starvation/hunger death during last four years. However, States have cited various reasons for death in different cases.

Central Government has issued advisories to the States/UTs to organize special drive to ensure coverage of the poor and needy and also to put in place a special dispensation for uninterrupted supply of ration to the old and physically challenged persons. Central Government has also issued instructions that no person/household shall be deleted from the list of eligible households and denied subsidized foodgrains or cash transfer of Food subsidy under NFSA only on the ground of not possessing Aadhaar. Deletion from the